

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO. 2123

TO BE ANSWERED ON FRIDAY, THE 28th JULY, 2017

SHRAVANA 6, 1939 (SAKA)

Investments by NRI

2123. SHRI ALOK SANJAR:

Will the Minister of FINANCE be pleased to state:

- (a) the details of the procedure for investment in the country by Non-Resident Indians (NRIs); and
- (b) the investment made in the country by the NRIs during the last three years along with the details of foreign companies involved in providing insurance in private/ public sector?

ANSWER

The Minister of State in the Ministry of Finance (SHRI ARJUN RAM MEGHWAL)

(a) Non-Resident Indians (NRIs) can invest in India as per the following regulation of Foreign Exchange Management (Transfer or issue of Security by a person resident outside India) Regulations, 2000 dated May 3, 2000 as amended from time to time:

- i. As per Regulations 5(1), NRIs may invest in shares/Compulsorily Convertible Preference Shares (CCPS)/ Compulsorily Convertible Debentures (CCDs)/warrants/ partly paid up shares of an Indian company under Foreign Direct Investment (FDI) Scheme, subject to the terms and conditions specified in Schedule 1.
- ii. As per Regulations 5(3), a NRI may acquire securities or units on a Stock Exchange in India on repatriation basis under the Portfolio Investment Scheme, subject to the terms and conditions specified in Schedule 3.
- iii. As per Regulations 5(3), a NRI may acquire securities or units on a non- repatriation basis, subject to the terms and conditions specified in Schedule 4.
- iv. As per Regulations 5(4), a NRI may purchase securities, other than those permitted in regulations 5(3), subject to the terms and conditions specified in Schedule 5.
- v. As per Regulations 5(7), a NRI may invest in exchange traded derivative contract, approved by SEBI from time to time out of INR funds held in India on non-repatriation basis, subject to the limits prescribed by SEBI.
- vi. As per Regulations 5(9), a NRI may contribute foreign capital either by way of capital contribution or by way of acquisition/ transfer of profit shares in the capital structure of an LLP under FDI, subject to the terms and conditions specified in Schedule 9.
- vii. As per Regulations 5(10), a NRI may acquire, purchase, hold, sell or transfer units of an Investment Vehicle, in the manner and subject to the terms and conditions specified in Schedule 11.

(b) The investments made by NRIs as FDI and investments made by NRIs on stock exchange during the last three years and the current year are as under-

(Amount in Rupees crore)

Financial Year	Investment by NRIs as FDI	NRI investments in Stock Exchanges, India
		Purchases
2014-15	1054.11	12629.2
2015-16	1675.95	13406.0
2016-17	991.95	14889.3
April- May 2017	78.17	3420.75
Total	3799.59	44,345.25

ANSWER

The Minister of State in the Ministry of Finance (SHRI ARJUN RAM MEGHWAL)

(b) Non-Resident Indians (NRIs) can invest in India as per the following regulation of Foreign Exchange Management (Transfer or Issue of Security by a person resident outside India) Regulations, 2000 dated May 2, 2000 as amended from time to time:

i. As per Regulation 2(1), NRIs may invest in shares/convertibly convertible preference shares (CCPS)/convertible debentures (CCDs)/warrants partly call up shares of an Indian company under Foreign Direct Investment (FDI) scheme, subject to the terms and conditions specified in Schedule 1.

ii. As per Regulation 2(2), a NRI may acquire securities or units on a stock exchange in India on regular basis under the Portfolio Investment Scheme, subject to the terms and conditions specified in Schedule 2.

iii. As per Regulation 2(3), a NRI may acquire securities or units on a non-regular basis, subject to the terms and conditions specified in Schedule 3.

iv. As per Regulation 2(4), a NRI may purchase securities other than those permitted in Regulation 2(3), subject to the terms and conditions specified in Schedule 4.

v. As per Regulation 2(5), a NRI may invest in exchange traded derivative contract approved by SEBI from time to time out of NRI funds held in India on non-regular basis, subject to the limits prescribed by SEBI.

vi. As per Regulation 2(6), a NRI may contribute foreign capital, either by way of capital contribution or by way of acquisition/transfer of profit shares in the capital structure of an LLP, under FDI, subject to the terms and conditions specified in Schedule 5.

vii. As per Regulation 2(10), a NRI may acquire, purchase, hold, sell or transfer units of an investment vehicle in the manner and subject to the terms and conditions specified in Schedule 6.